E-governance projects

- t1917. SHRIMATI KUM KUM RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government are going to implement e-governance projects in the municipalities and municipal corporations in the country;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Ministry of Urban Development is formulating a 'National Mission Mode Project on e-Governance in Municipalities' to be implemented in ail the municipal bodies in 423 cities/towns having population of one lakh and above during *the* period 2006-2011. The project would assist improve service delivery, decentralisation, better information management, and transparency, citizens' involvement in the Government, etc. However, the details are yet to be finalized.

(c) Question does not arise in view of reply to parts (a) & (b) above.

Violations in properties In Delhi

1918. SHRIMATI MOHSINA KIDWAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a thinking is going on in Government to protect need based violations and not greed based violations in properties in Delhi;
- (b) the details of the concept and the type of properties on which it is proposed to be applied;
 - (c) whether the concept covers flats/apartments also in Delhi; and
 - (d) if so, the basts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) The Government of India has set up a Committee under the Chairmanship of Shri Tejendra

[†]Original notice of the question was received in Hindi.

Khanna, former Lt. Governor of Delhi to assess the magnitude of the problem and issues involved in the matter of unauthorized constructions and misuse of properties in various parts of Delhi and to suggest a comprehensive strategy to deal with it. The terms of reference of the Committee include *inter alia* assessment of various types of violations and putting them in broad categories in terms of the nature and extent of these violations and to identify the underlying causes leading to these violations. The Committee has been requested to submit its recommendations within a period of three months.

Additions/alterations in DDA flats

- 1919. SHRIMATI MOHSINA KIDWAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a)the nature and extent of additions/alterations in DDA flats in different areas in Delhi;
- (b) the percentage of such additions/alterations that are authorized, i.e., as per guidelines of DDA and with the sanction of MCD;
- (c) the reasons/circumstances under which unauthorized additions/ alterations came up in such a big way;
- (d) the extent to which it is lawful for top floor allottee/owners to add residential units at the 3rd/4th floor or ground/middle floor allottees expanding sideways on/over Government land;
 - (e) the accepted DDA/MCD norms/guidelines for such additions; and
 - (f) the remedial steps proposed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (c) The most common additions/alterations observed in DDA flats are covering of open space available within flat such as covering front are back courtyard/balcony and construction of additional room at terrace floor, shifting of doors and windows outside upto chajjas etc. The likely reasons for such additions/ alterations are increase of family requirement and necessity of having separate room for privacy, study, etc. A large percentage of such additions/